

National Company Law Tribunal
Allahabad Bench
Allahabad

82/141-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2016.





NAME OF THE COMPANY: Mr. Ved Prakash Bansal.

Vs.

M/s Upkar Chemicals and Fertilizers

SECTION OF THE COMPANIES ACT: u/s 131 of Companies Act.

Sl. No.	Name	Designation	Representation	Signature
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| 1. | Madhumita Bhattacharjee, | Adv. for | petitioner |  |
| 2. | K. K. Singh for K.K. Singh & Assoc " | | |  |
| 3. | A. K. Kuchhal | adu. for | |  |
| 4. | Chanchal Yadav | | R-1 to R-5 |  |
| 5. | Naveen Mishra | | | |

Order dated 09.11.2016

CP No. 82/141-244/ALD/2016 Mr. Ved Prakash Bansal Vs. M/s

Upkar Chemicals and Fertilizers

Madhumita Bhattacharjee, Advocate filed Vakalat for respondents Nos. 1 to 5. Learned Counsel for petitioner insisted for interim orders. At this stage, without receiving the reply of the respondent, we are not inclined to grant any interim direction. But in the facts and circumstances and as fairly agreed by the learned counsel for the respondents, the Respondents are directed to maintain status quo in respect of alienation or creating third party interest on the company's assets, as ~~obtaining~~ ^{of} today. Reply to be filed within two weeks. List the matter for hearing on 07.12.2016.

Matter is to be listed on 07.12.2016.


SH.V.S.R. AVADHANI (Judicial Member)


SH. H.P. CHATURVEDI (Judicial Member)

Dated 09.11.2016